

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**TUESDAY, THE TWENTY NINTH DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY**

WRIT PETITION NO: 32676 OF 2026

Between:

Patil Ketaki BajiRao, D/o Baji Rao, Aged about 19 years, Occ Student, R/o Plot No. 22, Unit 1, Panchshel Colony, Galli No.1, Pachgaon, Kolhapur, Maharashtra State.

.....PETITIONER

AND

1. The State of Telangana, represented by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad-500 055.
2. Kaloji Nararayana Rao University of Health Sciences, Represented by its Registrar, Warangal.

.....RESPONDENTS

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the 2nd respondent in not considering the petitioner for counseling and admission into MBBS/BDS course under Vanatlement Quota C NRI Quota seat in ongoing phase or next phase of counseling for the academic year 2026-27 as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider and include the name of the petitioner for admission into MBBS/BDS course under Management Quota C NRI Quota Seat for the academic year 2026-27.

I.A.NO:1 OF 2026

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondents to permit the petitioner to upload the NRI Documents for admission into MBBS/BDS Course under Management Quota "C" NRI Quota for admission into MBBS/BDS course for the academic year 2026-27 in ongoing phase or next phase of counselling, pending disposal of writ petition.

Counsel for the Petitioner : SRI L.RAM SINGH

Counsel for the Respondent No.1 : SRI T.RAMESH, AGP FOR MEDICAL HEALTH AND FAMILY WELFARE

Counsel for the Respondent No.2 : SRI T.SHARATH, SC FOR KALOJI NARAYANA RAO UNIVERITY

The Court made the following ORDER

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY

WRIT PETITION No.32676 OF 2026
(CNR No. HBHC010671422026)

Dated:29.09.2026

Between:

**Patil Ketaki Baji Rao,
D/o. Baji Rao**

... Petitioner

and

**The State of Telangana
Rep. by its Principal Secretary,
Medical & Health Family Welfare Department,
Secretariat Buildings, Hyderabad and another**

...Respondents

ORDER:

Sri L.Ram Singh, learned counsel appears for the petitioner,
through video conferencing.

Sri T. Ramesh, learned Assistant Government Pleader for Health,
Medical and Family Welfare Department, appears for respondent No.1.

Sri T.Sharath, learned Standing Counsel for Kaloji Narayana Rao
University of Health Sciences, appears for respondent No.2.

2. The Writ Petition has been preferred with the following prayer:

“For the reasons stated above, it is prayed that this Hon’ble Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the 2nd respondent in not considering the petitioner for counselling and admission into MBBS/BDS course under Management Quota “C” NRI Quota seat in ongoing phase or next phase of counselling for the academic year 2026-27 as illegal, arbitrary, unconstitutional and

consequently direct the respondents to consider and include the name of the petitioner for admission into MBBS/BDS course under Management Quota "C" NRI Quota Seat for the academic year 2026-27 and pass such other order or orders as this Hon'ble Court may deem fit and proper in the circumstances of the case."

3. Learned counsel for the petitioner submits that the petitioner had registered for 'B' category but could not register for 'C' category – NRI quota, as she could not get sponsor letter and NRI documents at the relevant time. The petitioner requested the respondent-University to consider her candidature strictly on merits under Category-'C', but the respondents have not taken any action in the matter. Therefore, the petitioner preferred a representation through e-mail to the respondent-University on 26.09.2026 to permit her to upload the NRI documents, but the same has not yet been considered. He further submits that the respondent-University be directed to decide the said representation in a time bound manner.
4. Learned Standing Counsel for the respondent-University submits that the petitioner's representation shall be dealt with by the respondent-University in accordance with law.
5. Accordingly, the Writ Petition is disposed of directing the respondent-University to decide the petitioner's representation dated 26.09.2026 as per the grounds taken in it, in accordance with law, by passing a reasoned order before the next counselling. It is made clear

that this Court has not expressed any opinion on the merits of the case.

There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

//TRUE COPY//

**SD/-MOHD ISMAIL
DEPUTY REGISTRAR**


SECTION OFFICER

To

1. The Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, State of Telangana at Hyderabad-500 055.
2. The Registrar, Kaloji Nararayana Rao University of Health Sciences, Warangal.
3. Two CCs to GP FOR MEDICAL HEALTH AND FAMILY WELFARE High Court for the State of Telangana at Hyderabad. [OUT]
4. One CC to SRI L.RAM SINGH, Advocate [OPUC]
5. Two CD Copies

SA

MS

HIGH COURT

DATED: 29/09/2026



ORDER

WP.No.32676 of 2026

**DISPOSING OF THE W.P
WITHOUT COSTS.**

(Smt)
1/10/26